

L. A. Notifications and Declarations**KANNUR DISTRICT**

FORM No. 16

(See Rule 79)

NOTIFICATION

UNDER SECTION 6 OF THE KERALA SURVEY AND
BOUNDARIES ACT, 1961

Ref. F3-17495/2018. *27th January 2021.*

Whereas the Government have directed the Survey of lands comprised in Survey numbers noted below in Vayakkara Village, Payyannur Taluk, it is hereby notified under Sub-Section (1) of Section 6 of the Kerala Survey and Boundaries Act, 1961, that the survey operation will be started in the Village soon and the survey numbers of the village noted below will be demarcated and surveyed and that every person claiming to be interested in the registered land situated within or adjoining the under mentioned lands is hereby invited to attend immediately either in person or by agent on the Surveyor employed in the locality and also from time to time when called upon for the purpose of pointing out the boundaries and supplying information in connection therewith.

Under Sub-Section (2) of Section 6 of the said Act, this notification shall be held to be a valid notice to every person having any interest in the above said land.

Under Sub-section (3) of the Section 6 of the above said Act, all the registered holders are hereby required:

- (a) to clear within 15 days by cutting down or removing trees, jungles fences, standing crops or any other material obstructions, the boundaries or other lines, the clearance of which may be necessary for the purposes of survey; and
- (b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and Chainman; and
- (c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demanded under the said Act or the Rules made thereunder.

If any person fails to comply with these requisitions under clauses (a) to (c) mentioned above, the work will be got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided to the Act and Rules made thereunder.

DETAILS OF LAND

District—Kannur. Taluk—Payyannur.
Village—Vayakkara. Block—144.
Survey No.—107/14.
Extent (in Hectare)—0. 0041.

Taluk Office,
Payyannur.

(Sd.)
Tahsildar (L. R).

FORM No. 16

NOTIFICATION

UNDER SECTION 6 OF THE KERALA SURVEY AND
BOUNDARIES ACT, 1961

Ref. M-2151/2020. *20th November 2020.*

Whereas the Government have directed the Survey of lands comprised in Survey numbers noted below Ayyankunnu Village, Iritty Taluk, it is hereby notified under Sub-Section (1) of Section 6 of the Kerala Survey and Boundaries Act, 1961, that the survey operation will be started in the Village soon and the Survey numbers of the above said Village noted below will be demarcated and surveyed and that every person claiming to be interested in the registered land situated within or adjoining the a bove mentioned lands is hereby invited to attend immediately either in person or by agent on the Surveyor employed in the locality and also from time to time when called upon for the purpose of pointing out the boundaries and supplying information in connection therewith.

Under sub-section (2) of section 6 of the said Act, this notification shall be held to be a valid notice to every person having any interest in the above said lands.

Under sub-section (3) of the Section 6 of the above said Act, all the registered holders are hereby required:

- (a) to clear within 15 days by cutting down or removing any trees, jungle, fences, standing crops or any other material obstructions, the boundaries or other lines the clearance of which may be necessary for the purposes of survey; and
- (b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and Chainman; and
- (c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demanded under the said Act or the Rules made thereunder.

If any person fails to comply with these requisitions under clauses (a) to (c) mentioned above, the work will be got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and Rules made thereunder.

DETAILS OF LANDS

District—Kannur. Taluk—Iritty.
Village—Ayyankunnu. Desom—Ayyankunnu.
Survey No.—1293 (Provisional).

(Sd.)
Talassery.

(Sd.)
Special Tahsildar (L. A). (General).